

### High power committees to improve performance of I. A.

1033. SHRI S. B. SIDNAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that two high powered committees have been constituted to improve the performance of the Indian Airlines; and

(b) if so, the specific aspects to be considered by the committees and when the results of functioning of the committees will be available?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir.

(b) Two groups have been constituted to examine and suggest measures to improve passenger facilitation and amenities including reservations bookings, check-in at airports, baggage handling, communication systems, passenger information service and upkeep of the premises.

The Groups make recommendations to the management for implementing the same on a continuous basis.

### Target of Export

1034. SHRI SAIFUDDIN CHOWDHURI: Will the Minister of COMMERCE be pleased to state:

(a) the target of export for the current financial year in rupee value; and

(b) the gap between the export and the import?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI MATI RAM DULARI SINHA): (a) The export target for the current financial year 1982-83 is Rs. 8650 crores.

(b) According to the provisional data available for the first 7 months of 1982-83, the gap between India's exports and imports is (—) Rs. 3327.63 crores.

### Daily flight from Bombay-Baroda to Delhi

1035. SHRI R. P. GAEKWAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to introduce daily flight from Bombay-Baroda to Delhi and back instead of three day in a week as at present looking to over-booking and running with full capacity; and

(b) if so, when; and if not, reasons for the same?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b). Indian Airlines proposes to introduce a daily flight on the sector Delhi/Baroda (Vadodara)/Bombay and back in its Summer Schedule of 1983.

### Industrial undertakings in Sikkim exempted from Excise Duty and Income Tax

1036. SHRI P. M. SUBBA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the industrial undertakings in Sikkim are exempt from excise duty and income-tax;

(b) if so, the reasons for the same and the yearly loss in revenue incurred by Government by that policy;

(c) whether it is proposed to renew the tax exemption enjoyed by the Sikkim industrial undertakings; and

(d) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (d). In so far as direct tax laws are concerned, these have not been extended to Sikkim till now. The question of extending the direct tax laws to Sikkim is being periodically

reviewed in consultation with the Ministry of Home Affairs. The Central Excises and Salt Act, 1944 has been extended to the State of Sikkim with effect from 1st February, 1983. No exemption has so far been granted to the industrial undertakings in the State of Sikkim alone.

#### Implementation of tourism schemes in Andhra Pradesh

1037. SHRI P. RAJAGOPAL NAIDU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the schemes implemented under tourism in Andhra Pradesh this year; and

(b) schemes to be implemented this year?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b). The Central Department of Tourism has sanctioned opening of a Government of India Tourist Office at Hyderabad. The India Tourism Development Corporation also plans to construct a Hotel at Hyderabad as a joint venture scheme in collaboration with the Andhra Pradesh Travel and Tourism Development Corporation. The hotel would be a 50-Room Project to be constructed at an estimated cost of Rs. 195.50 lakhs. An outlay of Rs. 25 lakhs has been included in the Annual Plan 1983-84 of the India Tourism Development Corporation.

#### Payment of lumpsum amount in lieu of LTC

1038. SHRI MOTIBHAI R. CHAUDHRI:

SHRI BHEEKHA BHAI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken a final decision to pay lumpsum amount in lieu of Leave Travel Concession (L.T.C.) to Government employees; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO): (a) and (b). The facility of LTC provides for reimbursement of expenses incurred i.e. a person should incur expenditure on travel first before he can ask for reimbursement. Making payment of a fixed lump sum without a person actually travelling to a destination would not be in keeping with the spirit of the concession. This purpose will also be defeated if a lump sum is paid which may not be used for travel. The whole matter will therefore, have to be very carefully considered before a final decision can be taken in the matter.

#### Land available for hotel constructed for ASIAD

1039. PROF. MADHU DANDAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many new hotels were expected to be constructed in Delhi to provide accommodation to tourists coming for the ASIAD;

(b) in how many cases land was made available to the hotel owners at concessional prices; and

(c) in how many cases the construction of the hotels was completed in time before the ASIAD?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Nine new hotel projects and one expansion of the existing hotel were approved to provide accommodation to tourists for the ASIAD.

(b) One hotel in the Public Sector was given land at concessional rates.

(c) The information is given in the attached statement.